(b) if so, the details thereof;

(c) the quantum of loans availed by corporate companies from Public Sector Banks (PSBs); and

(d) the names of companies facing enquiry from National Company Law Tribunal (NCLT)?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI P. P. CHAUDHARY): (a) to (b) Insolvency and Bankruptcy Board of India (IBBI) has information with respect to the companies undergoing insolvency resolution process or liquidation process under the Insolvency and Bankruptcy Code, 2016. Till 31st October, 2018, corporate insolvency resolution processes (CIRP) have been admitted in respect of 1287 corporate debtors.

(b) The information is being collected and will be laid on the Table of the House.

(d) NCLT is an adjudicating body and is not carrying out any enquiry of companies as such.

## Utilisation of unclaimed amount of sham companies

2891. DR. V. MAITREYAN: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether it is a fact that a huge unclaimed amount is lying with Government after Government has identified and debarred/terminated several lakhs of sham companies in the country;

(b) if so, the details thereof and the total amount found deposited in the accounts of such debarred/terminated companies;

(c) whether Government has taken any efforts to utilise such unclaimed amounts for the welfare and developmental activates for the poor people; and

(d) if so, the details thereof and the bottlenecks found in execution of the same?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI P. P. CHAUDHARY): (a) No Sir.

(b) to (d) Do not arise.